

**Central Administrative Tribunal  
Principal Bench, New Delhi**

OA No.3363/2015  
MA 2984/2015

this the 9<sup>th</sup> day of September, 2015

**Hon'ble Mr. V. Ajay Kumar, Member (J)**  
**Hon'ble Mr. P.K.Basu, Member (A)**

1. Kavita Tomar  
Aged 40 years  
D/o Shri Rev Singh  
R/o 5/28, Sector-2  
Rajinder Nagar  
Sahibabad  
UP
2. Seema Tomar  
Aged 38 years  
D/o Shri Mahender Singh  
R/o H.No.4 KH-10/18/01, Shiva ji Marg  
Sani Bazaar Road  
Johari Pur  
Delhi -94
3. Monika James  
Aged 35 years  
D/o Shri Sushil James  
R/o A-51, Christian Colony  
Delhi University, Delhi
4. Bhawana Sharma  
Aged 31 years  
D/o Shri D.K.Sharma  
R/o QU-24B Pitam Pura  
New Delhi -88
5. Anil Kumar Sharma  
Aged 35 years  
S/o Sh.Sambhu Dayal Sharma  
R/o5/130-131, Kala Kuha  
Alwar, Rajasthan
6. Surender Kumar Yadav  
Aged 34 years  
S/o Shri Nand Lal Yadav  
R/o Vill-Kudi kee Dhani  
Post Ballupura  
Th-Neem Ka Thana

Dist-Sikar  
Rajasthan

7. Om Prakash  
Aged 35 years  
S/o Sh.Jhabar Mal Mehta  
R/o Village & Post Govind Pura  
Via-Palsana  
Th-Shri Madhopur Dist. Sikar  
Rajasthan

8. Sunil Kumar Mugdal  
Aged 35 years  
S/o Shri Gopal Lal Sharma  
R/o 724 Janta Flat, GTB Enclave,  
Dilshad Garden  
Shahdara Delhi -95

.... Applicants .

(By Advocate: Ms. Kamlakshi Singh)

Versus

1. East Delhi Municipal Corporation  
Through its Commissioner (MCD)  
Udyog Sadan, Patparganj  
Delhi

2. East Delhi Municipal Corporation  
Through its Director of Health Administration  
(MCD), udyog Sadan  
Patparganj, Delhi

.....Respondents

### **ORDER (ORAL)**

**By Hon'ble Mr. V. Ajay Kumar,**

Heard the learned counsel for the applicant.

2. MA No.2984/2015 filed for joining together is allowed.

3. The applicants, who are working as Staff Nurse in Swami Dayanand Hospital, Shahdara, Delhi-95 on contract basis, filed the present OA seeking the following relief :-

“In view of the above, it is, therefore most respectfully prayed that the Hon'ble Tribunal may kindly be pleased to direct the respondents to formulate a policy to regularize the services of the applicants by considering the judgment of the Hon'ble Supreme Court, Hon'ble High Court and this Hon'ble Tribunal and further by considering the decisions of the other states who have regularized the services of the contractual employees.”

4. It is submitted that the applicants have made a representation dated 29.07.2015 (Annexure P-A) ventilating their grievances to the respondents, however, they have not passed any order thereon till date.

5. In the circumstances, the OA is disposed of, at the admission stage without going into the merits of the case, by directing the respondents to consider the aforesaid representation of the applicant and take a final view in the matter and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law.

6. No order as to costs.

Let a copy of the OA is enclosed to this order.

(P.K.Basu)  
Member (A)

(V.Ajay Kumar)  
Member (J)

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